

## ORISSA ACT 22 OF 1975

**\*THE ORISSA PANCHAYAT SAMITI (AMENDMENT) ACT, 1975**

[ Received the assent of the Governor on the 29th April 1975,  
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## AN ACT TO AMEND THE ORISSA PANCHAYAT SAMITI ACT, 1959

**BE** it enacted by the Legislature of the State of Orissa in the  
Twenty-sixth Year of the Republic of India, as follows :—

Short title

1. This Act may be called the Orissa Panchayat Samiti (Amendment) Act, 1975.

Amendment  
of section 47,  
Orissa Act 7  
of 1960.

2. In section 47 of the Orissa Panchayat Samiti Act, 1959, after sub-section (2) the following new sub-section shall be inserted, namely :—

Orissa Act 7  
of 1960.

“(3) Notwithstanding anything contained in sub-section (1) or sub-section (2), where a vacancy occurs under any of the said sub-sections and the term of office of the member or the Chairman, as the case may be, would, in the ordinary course of events, have expired within six months of the occurrence of the vacancy, the State Government may direct that the vacancy be left unfilled until the next general election :

Provided that the said vacancies shall be filled in the manner provided in sub-section (1) or, as the case may be, sub-section (2) if the term of office of the elected members including that of the Chairman of the Samiti is extended under section 46-D.”